POST OFFER PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

SATYAM COMPUTER SERVICES LIMITED

(**Registered Office:** 1-8-303/36, Mayfair Centre, 1st Floor, S P Road, Secunderabad – 500 003, India)

This Announcement ("Post Offer PA") is being issued by Kotak Mahindra Capital Company Limited ("Manager to the Offer"), on behalf of Venturbay Consultants Private Limited ("Acquirer"), having its registered office at Sharda Centre, Off Karve Road, Erandawane, Pune – 411 004, India and Tech Mahindra Limited as a person acting in concert and having its registered office at Gateway Building, Apollo Bunder, Mumbai – 400 001, India (hereinafter referred to as "PAC"), pursuant to and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("Regulations").

The Manager to the Offer had issued a Public Announcement ("PA") on April 22, 2009, a corrigendum to the Public Announcement ("Corrigendum PA") on June 05, 2009 and had dispatched the Letter of Offer ("LOF") dated June 04, 2009 to the shareholders on behalf of the Acquirer and PAC pursuant to which the Acquirer and the PAC had made an open public offer ("Offer") to acquire up to 19,90,79,413 fully paid up equity shares of Rs.2/- each representing 20% of the Fully Diluted Share Capital of Satyam Computer Services Limited ("Target Company") at a price of Rs.58/- (Rs. Fifty-Eight only) per fully paid up equity share, payable in cash.

Certain details in connection with the Offer following the closure of the Offer are as follows:

1	Name of the Target Company	:	Satyam Computer Services Limited
2	Name of the Acquirer including PACs	:	**Acquirer** Venturbay Consultants Private Limited **PAC** Tech Mahindra Limited
3	Name of the Manager to the Offer	:	Kotak Mahindra Capital Company Limited
4	Name of the Registrar to the Offer	:	Link Intime India Private Limited
5	Other Details		
	a Date of opening of the Offer	:	June 12, 2009
	b Date of closure of the Offer	:	July 01, 2009
6	Details of the acquisition	:	

No.	Item	Proposed in the Letter of Offer		Actual	
a.	Offer Price	Rs.58/- per fully paid up equity share		Rs.58/- per fully paid up equity share	
b.	Shareholding of the Acquirer (No. & %) before the PA	None		None	
c.	Shares proposed to be acquired under the SSA (No. & %)	Preferential Allotment of 30,27,64,327 Shares (30.42%*)		Preferential Allotment	30,27,64,327 (30.42%*/ 25.36%**)
				Additional Shares (shares to be subscribed to in the Subsequent Allotment)	19,86,58,498 (16.64%**)
				Total Shares	50,14,22,825 (41.99%**)
d.	Shares acquired in the Offer | (No. & %)	19,90,79,413 (20%*)		4,20,915 (0.04%*)	
e.	Size of the Offer (No. of Shares multiplied by Offer Price per share)	Rs.1154,66,05,954/-		Rs.2,44,13,070/-	
f.	Shares acquired after PA but before 7 working days prior to closure date, if any (No. & %)	None		None	
g.	Post Offer shareholding of the Acquirer (No. &%) (b + c + d + f)	50,18,43,740 (50.42%*)		50,18,43,740 (50.42% of Fully Diluted Share Capital / 42.03% of Enhanced Share Capital)	
h.	Pre & Post Offer shareholding of the public (No. & %)^	Pre Offer	Post Offer	Pre Offer	Post Offer
		67,39,58,020 Shares	49,35,53,322 Shares	67,39,58,020 Shares	69,22,11,820 Shares
		(69.0% of Diluted Share Capital)	(49.58%*)	(69.0% of Diluted Share Capital)	(57.97%**)

Notes:

Diluted Share Capital is defined as issued and paid up share capital of the Target Company following the Preferential Allotment

* Percentage calculated on the basis of Fully Diluted Share Capital, which is defined as (Diluted Share Capital + Equity Options (assuming that all of the Equity Options are exercised and the requisite Shares are issued))

** Percentage calculated on the basis of Enhanced Share Capital, which is defined as (Fully Diluted Share Capital + Additional Shares)

^ Post Offer shareholding of public assumes conversion of existing Equity Options into Shares

7. The total number of Shares, including shares underlying ADSs validly tendered and accepted under the Offer, is 4,20,915.
8. Payment for Shares validly tendered and accepted under the Offer was dispatched on July 7, 2009, which was prior to the last date of dispatch of payment to Shareholders as indicated in the schedule of activities in the LOF (i.e., July 16, 2009). Shares tendered pursuant to invalid tenders were returned by July 7, 2009, which was prior to the last date for the return of such shares indicated in the schedule of activities in the LOF (i.e., July 16, 2009). As a result of the payment being made prior to last date of dispatch of payment, no interest was payable to the tendering Shareholders.
9. The Deposit Bank has confirmed receipt of instructions to release the balance of funds remaining in the Escrow Account.
10. All investor queries/ complaints received have been replied to.

Capitalized terms not defined herein shall have the meaning assigned to them in the PA, Corrigendum PA and the LOF.

The Boards of Directors of the Acquirer and PAC accept full responsibility for the information contained in this Post Offer PA (other than for any information in respect of the Target Company). The Acquirer and the PAC shall be jointly and severally responsible for ensuring compliance with the Regulations.

This Post Offer PA is expected to be available on the SEBI website at **http://www.sebi.gov.in**

Issued by the Manager to the Offer for and on behalf of the Acquirer

kotak® Investment Banking

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Dated : July 09, 2009
Place : Mumbai